

Sale of Kidney and other Human Organs

1438. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any report on alleged criminal act of removal of kidneys and other human organs for sale at high prices in Bombay and other parts of the country;

(b) the number of such cases reported during 1989-90; and

(c) the steps proposed to be taken to prevent the recurrence of this criminal act?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). The Government have called for a report from the State Government of Maharashtra, on a case of a Libyan National treated by a medical practitioner in Bombay who managed to obtain a kidney from an unknown poor donor and transplanted it.

(c) With a view to regulate the trading in human organs including kidneys in the country, the Government is actively considering the enactment of a comprehensive legislation which will be applicable throughout the country. The proposed legislation aims at regulating the use of human tissues and organs and their donation for therapeutic purposes.

[*Translation*]

Investigation into Corruption Charges against Engineers of D.W.S. and S.D.U.

1439. SHRI BALESHWAR YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Central Vigilance Commission investigated charges of corruption against engineers of Delhi Water Supply and Sewage Disposal Undertaking;

(b) if so, the findings thereof; and

(c) the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The Central Vigilance Commission (CVC) has informed that it does not conduct any investigation on its own but it tenders advice with reference to the investigation made by the concerned Department of Central Bureau of Investigation against public servants.

It has further intimated that the Delhi Water Supply and Sewage Disposal Undertaking, MCD referred 5 cases involving 16 officials of the Undertaking for advice. The Commission advised departmental proceedings against all the persons in all the 5 cases. The advice was accepted by the Disciplinary Authority.

[*English*]

Vacancies for Physically Handicapped pending with various Employment Exchange

1440. SHRI R.L.P. VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether inordinate delay is prevailing in the employment exchanges for sponsoring the names of candidates for the vacancies which are kept pending in the sub-Regional Employment Exchange, Pusa, New Delhi;

(b) if so, the details of such vacancies pending with the Pusa, Employment Exchange, New Delhi;